

HIGH COURT OF JAMMU AND KASHMIR  
(Office of the Registrar General at Srinagar)

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ORDER

No: 302

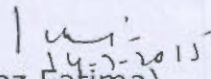
Dated: 14.07.2015

Following norms/guidelines for assessment of "Appreciable Judicial Work" in terms of Rule 14, J&K Judicial Officers (Allowances, Amenities and Advances) Rules 2007 for entitlement of a Judicial Officer, placed incharge of another Court, to the "Concurrent Charge Allowance", have been laid down:

A Judicial Officer, placed incharge of another Court in addition to the Court presided over/office held by him, shall be taken to have performed "Appreciable Judicial Work" of that Court in case he earns 40 points in a calendar month while transacting judicial work of that Court, on the following scale, however, 40 points formula for a calendar month shall be applied proportionately for a period when less than one month:

- |  |   |              |
|--|---|--------------|
| a) Final disposal of civil original suit on merits   | : | 08 points    |
| b) Final disposal of a charge sheet/complaint after recording evidence on merits   | : | 06 points    |
| c) Final disposal of Civil 1 <sup>st</sup> Appeal on merits  | : | 06 points.   |
| d) Final disposal of Civil 1 <sup>st</sup> Miscellaneous Appeal  | : | 04 points    |
| e) Final disposal of Criminal Revision on merits   | : | 04 points    |
| f) Final disposal of Civil Miscellaneous Application/ Criminal Misc. Application on merits including pre-arrest bail application                 | : | 02 points    |
| g) Recording statement of a witness in a case under J&K Prevention of Corruption Act, Svt. 2006 (1949 A.D.) when witness faces cross examination | : | 02 points.   |
| h) Recording statement of a witness in Civil suit/ Criminal case when witness faces cross examination  | : | 01 point.    |
| i) Registration of documents under J&K Registration Act  | : | 0.25 points. |

By Order

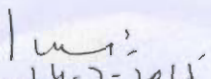
  
(Kaneez Fatima)  
Registrar General

No: 7140-76/cas

Dated: 14.07.2015

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble the Chief Justice/Hon'ble Judges, High Court of J&K, .....for information of His Lordship.
3. Registrar Vigilance, High Court of J&K, Srinagar,
4. Registrar Judicial, High Court of J&K, Jammu/Srinagar, .....for information.
5. All Principal District & Sessions Judges, \_\_\_\_\_, for information and with the request to circulate the same amongst all Judicial Officers posted in their respective District.
6. Incharge NIC for uploading the same on website.
7. Order file.

  
Registrar General